(b) the break up of unionized and non-unionized employees in the oil PSUs, PSU-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) The details of the permanent and contract labourers engaged in major oil Public Sector Undertakings (PSUs), PSU-wise are as under:

Name of the PSU	No. of Permanent labourers	No. of Contract labourers
Oil & Natural Gas Corporation Limited (ONGC)	33138	16080
Oil India Limited (OIL)	7006	3185
Gas Authority of India Limited (GAIL)	3781	8000
Indian Oil Corporation Limited (IOCL)	34494	71492
Bharat Petroleum Corporation Limited (BPCL)	8934	21000
Hindustan Petroleum Corporation Limited (HPCL)	6369	17910

(b) The details of unionized and non-unionized employees in the major oil PSUs, PSU-wise are as under:

Name of oil PSU	No. of Unionized employees	No. of Non-unionized employees
Oil & Natural Gas Corporation Limited (ONGC)	8877	24261
Oil India Limited (OIL)	7006	1373
Gas Authority of India Limited (GAIL)	948	2833
Indian Oil Corporation Limited (IOCL)	20186	14308
Bharat Petroleum Corporation Limited (BPCL)	8845	89
Hindustan Petroleum Corporation Limited (HPCL)	6369	4988

Shortage of LPG cylinders in Bihar and Jharkhand

†2302. SHRI DHIRAJ PRASAD SAHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether there is a shortage of LPG cylinders in the country including Jharkhand and Bihar;

(b) if so, the reasons therefor;

(c) whether cases of hoarding and blackmarketing of LPG cylinders by gas agencies and dealers have come into the light; and

(d) if so, the details of such cases and the steps taken by Government to fulfil the demands of consumers and to check the blackmarketing and hoarding of LPG cylinders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have reported that at present, there is no overall shortage of LPG in the country including in the States of Bihar and Jharkhand and LPG supplies to distributors are being made by the OMCs through indigenous production and imports in accordance with the genuine demand of customers registered with the LPG distributors.

OMCs have reported a backlog of few days in LPG supplies in certain States in the country including in the States of Bihar and Jharkhand due to a combination of factors viz. unplanned shutdown of refineries at some of the sources, shortage of LPG in the global market, restricted movement of bulk LPG tank trucks, heavy unexpected rainfall in different parts of the country, frequent bandh in Jharkhand by MCC, Bihar State Assembly election and excessive booking due to various festivals etc.

Government has reviewed the overall backlog situation and has advised OMCs to liquidate it by operating the bottling plants on holidays and during extended hours.

(c) and (d) While no case of hoarding of LPG cylinders by the distributors has been established, OMCs have reported that based on the established complaints of black marketing/diversion of domestic LPG by LPG distributors, action has been taken in 91 cases in the country including 5 cases in the State of Bihar between April -September, 2010 as per provisions of Marketing Discipline Guidelines (MDG)/Distributorship Agreement. However, no established cases of blackmarketing/ diversion of domestic LPG has been reported in the State of Jharkhand during the same period.

The possibility of blackmarketing/diversion of subsidized domestic LPG cylinders by some unscrupulous elements cannot be ruled out due to the wide gap between the retail price of LPG for domestic use and the market price for commercial LPG.

In order to stop blackmarketing/diversion of domestic LPG cylinders, the Government has enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001" which provides for penal action against LPG distributors indulging in diversion/ blackmarketing of LPG.

Whenever OMCs receive complaints on diversion/blackmarketing of LPG against their LPG distributors, these are investigated. If the complaint is established, action is taken against the LPG distributor in accordance with the provisions of the MDG.

MDG provides for following action against the distributor:

Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.

Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.

Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are empowered under the LPG (Regulation of Supply & Distribution) Order, 2000 to take action against blackmarketing/diversion of domestic LPG. Similarly, the Weights and Measures Departments of the States/UTs initiate legal action against those LPG distributors found blackmarketing or diverting LPG cylinders.

Lengths of road under PMGSY in Kerala

2303. SHRI K.N. BALAGOPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) how many kilometres of roads were developed in India under Pradhan Mantri Gram Sadak Yojana (PMGSY) Scheme;

(b) what is the length of PMGSY roads constructed in Kerala; and